## CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD

Allahabad, this the 9th day of September, 2002 Comtempt Application No. 64 of 2002 in

original Application No. 190/93
Hon'ble Maj Gen. K.K .Srivastava, A.M
Hon'ble Mr. A.K.Bhatnagar, J.M.

Smt. Ram Raji wife of Late Sri Chhedi Lal (Ex-Room), Resident of village and post office Ballipur Tata, District Allahabad.

.... Applicant.

Counsel for the applicant: Shri D.B. Yadav.

Versus

Col. A. Datta, Director Recruiting
Army Head Quarters, West Block-III
R.K.Puram, New Delhi.

..... Respondents

counsel for the respondents: Shri R.C. Joshi.

## ORDER

(By Hon'ble Maj. Gen. K.K.Srivastava, Member (A) )

This application has been filed under Section 17 of Administrative Tribunals Act,1985, with the prayer that the respondent be punished for non-compliance of the Tribunal's order dated 7-2-01 passed in OA NO. 190/93. The respondents were directed to ecide the appeal of the applicant within a period of three months from the date of receipt of copy of the order. The applicant had filed last application on 18-6-2001 along-with the order of this Tribunal.

M

- 2. Sri R.C. Joshi, learned counsel for the respondents has filed Counter affidavit and invited our attention to para '8' thereof in which it has been averred that the appeal of the petitioner was decided by order dated 18.7.2002. The learned counsel for the respondents has also invited our attention to para '18' and has submitted that the family pension, gratuity has also been released vide principal CDA (P), Allahabad, P.P.O. dated 27.9.2001, a copy of which has been attached as Annexure C.A.-3.
- 3. Sri S. Lal holding brief of Sri D.B. Yadav, counsel for the applicant has submitted that the order dated 18.7.2002 deciding the appeal has not been received sofar by the applicant. The respondents to supply a copy of the same to other applicant within a period of two weeks.
- 4. In view of para '8' of Counter affidavit filed by the respondents, we are satisfied that no case of contempt is made-out. The Contempt petition is dismissed with liberty to the applicant to agitate the matter on the original side if the applicant is not satisfied with the decision of the respondents. Notice issued to the respondent is hereby discharged.
- 5. Copy of the order be given to the learned counsel for the respondents within three days on payment of usual charges.

MEMBER (J)

MEMBER (A)

GIRISH/-